

**GOVERNMENT OF INDIA
SPACE
LOK SABHA**

STARRED QUESTION NO:115

ANSWERED ON:21.03.2012

ANTRIX DEVAS DEAL

Jeyadural Shri S. R.;Kumar Shri Kaushalendra

Will the Minister of SPACE be pleased to state:

(a) whether the Government has barred the former Chairman of Indian Space Research Organisation (ISRO) and some other former Senior Scientists from holding any Government job due to their alleged mismanagement in Antrix-Devas Deal;

(b) if so, the details thereof and the reasons therefor;

(c) whether any representations have been received by the Government for a thorough investigation of the said deal afresh;

(d) if so, the details thereof and the action taken/being taken by the Government in this regard; and

(e) the other steps taken by the Government to ensure a fair deal to all concerned?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PG & PENSIONS AND IN THE PRIME MINISTER'S OFFICE (SHRI V. NARAYANASAMY):

(a) & (b) The former ISRO Chairman and three other former senior scientists of ISRO (who were already superannuated from service) have been excluded from re-employment, committee roles or any other important role under the Government and have been divested of any current assignment / consultancy by Government. This decision has been taken based on the reports of the High Powered Review Committee (HPRC) and the High Level Team (HLT).

(c), (d) Government has received representation from the & (e) aggrieved scientists that they have not been given opportunity to present their case and requested for revocation of the order. Former ISRO Chairman has demanded a fresh probe into the Antrix-Devas deal and its subsequent annulment. The matter is under the examination by the Government.